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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

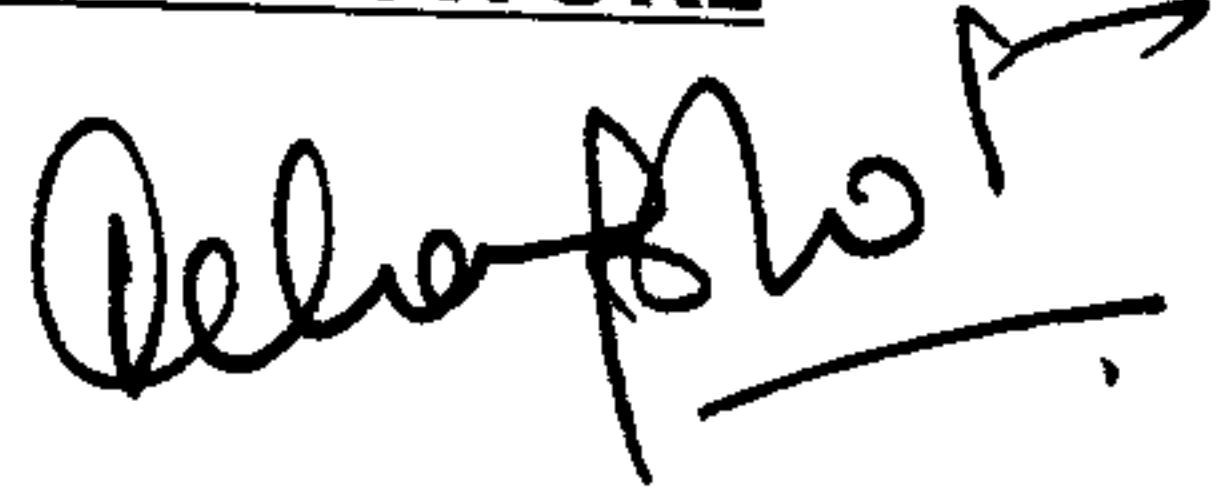
C.P. (I.B) No. 425/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2018

Name of the Company: Nuvoco Vistas Corporation Ltd.  
V/s.  
Northway Spaces Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Vibhor Chaplot	Advocate	Petitioner	
2.				

**ORDER**

Advocate Mr. Vibhor Chaplot is present for the Operational Creditor/petitioner

The objection has been removed.

The Proof of dispatch of copy of the petition on Respondent is filed.

The Petitioner shall file proof of service of copy of petition on Respondent.

The Petitioner is directed to serve the notice of date of hearing on Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Registry is directed to serve the notice of date of hearing on the Respondent along with copy of the order under acknowledgment.

The Respondent shall file its objections, if any, within two weeks by serving an advance copy to the petitioner.

List the matter on 22.11.2018 for hearing before admission.

  
HARIHAR PRAKASH CHATURVEDI  
(MEMBER JUDICIAL)

Dated this the 26th day of September, 2018